

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE

Original Application No. 119/2022 (WZ)

Shri. Sanjay D. Joshi & Anr

...Appellant

Versus

State of Maharashtra through the
Department of Environment & Ors.

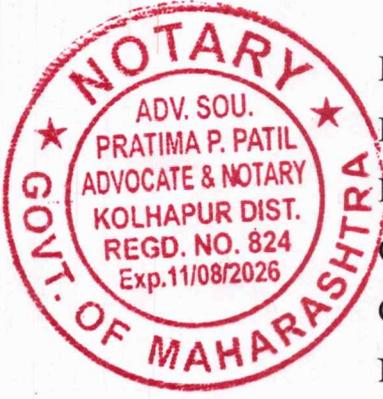
...Respondent(s)

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NOS.2 & 3

MAHARASHTRA POLLUTION CONTROL BOARD

I, Jaganath Salunkhe, age about 56 years, Occupation-service, the Regional Officer of the Maharashtra Pollution Control Board at Kolhapur having my office at Maharashtra Pollution Control Board, Udyog Bhavan Building, Near Collectorate Office, Kolhapur - 416 002, do hereby state on solemnly affirmation as under :-

1. I have perused the papers and proceedings of the above matter. I am thus conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply on behalf of the Respondent Nos.2 & 3- Maharashtra Pollution Control Board (MPCB).
2. I say and submit that the Applicant has filed the present Application for non-provision of Sewage Treatment Plants by Respondent Nos.4 to 9 - Local Bodies and discharging sewage water into the sea / river etc.
3. I say and submit that Respondent Nos.4 to 9-Local Bodies falls under the jurisdiction of of Sub-Regional Office of the Respondent Board at Ratnagiri. Ratnagiri Municipal Council (B Class)-



Respondent No.4 and Rajapur Municipal Council (C Class)-
Respondent No.5 falls under Ratnagiri District. Vengurla
Municipal Council (C Class)-Respondent No.6, Malvan Municipal
Council (C Class)-Respondent No.7, Sawantwadi Municipal
Council (C Class)-Respondent No.8 and Kankavali
Nagarpanchayat-Respondent No.9 falls under Sindhudurg District.

4. I say and submit that the Respondent Board has initiated following actions against the Respondent No.4 to 9- Local Bodies as under :-

- (i) **Ratnagiri Municipal Council-Respondent No.4. :** Ratnagiri Municipal Council is a 'B' Class Municipal Council and generating 8.8 MLD Sewage. Ratnagiri Municipal Council has not provided any treatment on sewage water generated & directly discharging the same into the Arabian sea. The Respondent Board has granted Consent to Establish dated 06.03.2017 to the Ratnagiri Municipal Council for commissioning of STP. A copy of the Consent to Establish dated 06.03.2017 is enclosed herewith and marked as an **Annexure "A"**.

In view of the aforesaid non-compliance, the Respondent Board has issued Prosecution Notice vide letter dtd.2/1/2019 to the Respondent No.4-Ratnagiri Municipal Council. A copy of the Prosecution Notice dated 02.01.2019 is enclosed herewith and marked as an **Annexure-'B' collectively.**

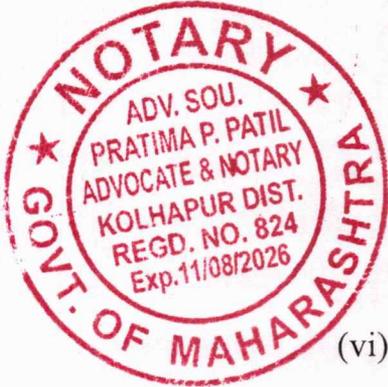
- (ii) **Rajapur Municipal Council-Respondent No.5 :-** Rajapur Municipal Council is a 'C' Class Municipal Council and

generating 2.0 MLD Sewage. Rajapur Municipal Council has not provided any treatment for sewage water generated & directly discharging the same into River. Rajapur Municipal Council has not obtained Consent to Establish for commission of Sewage Treatment Plant from the Respondent Board.

- (iii) **Vengurla Municipal Council -Respondent No. 6 :-** Vengurla Municipal Council is a 'C' Class Municipal Council and generating 2.5 MLD Sewage. Vengurla Municipal Council has not provided any treatment for the sewage water generated & directly discharging the same into the Sea. The Respondent Board has granted Consent to Establish dated 01.03.2014 to the Vengurla Municipal Council for commissioning of STP. A copy of Consent to Establish dated 01.03.2014 is enclosed and marked as an **Annexure 'C'**.
- (iv) **Malvan Municipal Council – Respondent No. 7 :** Malvan Municipal Council is a 'C' Class Municipal Council and generating and 2.5 MLD Sewage. Malvan Municipal Council has not provided any treatment for sewage water generated & directly discharging the same into the Sea. The Respondent Board has granted Consent to Establish dated to the Malvan Municipal Council for commissioning of the STP. A copy of Consent to Establish dated 06.10.2016 is enclosed herewith and marked as an **Annexure 'D'**.
- (v) **Sawantwadi Municipal Council-Respondent No. 8 :** Sawantwadi Municipal Council is 'C' Class Municipal



Council and generating 2.5 MLD Sewage. Sawantwadi Municipal Council has not provided any treatment on sewage water generated & it is directly discharged in to Nalla. The Respondent Board has granted Consent to Establish dated 06.03.2017 to the Sawantwadi Municipal Council for commissioning of STP. A copy of Consent to Establish dated 06.03.2017 is enclosed herewith and marked as an Annexure "E".



(vi) **Kankavali Nagarpanchayat-Respondent No. 9:**

Kankavali Nagar Panchayat is generating 1.2 MLD Sewage. Kankavali Nagarpanchayat has not provided any treatment on sewage water generated & directly discharging the same into River. Kankavali Nagarpanchayat has not obtained Consent to Establish from the Respondent Board for commissioning of STP.

5. In view of the aforesaid non-compliances, the Respondent Board has issued directions vide letters dated 11.09.2019 to the Respondent No.4 to 9 and directed as follows :-

- (a) To submit the time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards for STP.
- (b) Prepare & furnish Action Plan for utilization of treated sewage.
- (c) The Municipal Council shall not be levied by MPCB the maximum amount of environmental Compensation (total capital cost component amount i.e. Rs.10 crores as well as operation & maintenance cost component i.e. Rs.5 Lakhs/per

day) Recommended for untreated / partially treated discharge of sewage as mentioned in the Hon'ble NGT Order dtd.28/8/2019 in Original Application No. 593/2017 filed by Paryavaran Suraksha Samit & Ors. v/s Union of India & Ors. Copies of the directions dated 11.09.2019 are enclosed herewith and marked as **Annexure-'F'**.

6. I say and submit that the Respondent Board is initiating various actions against the Respondent Local Bodies from time to time. However, they have failed to comply with the same.

Solemnly affirmed on this 23rd day of May, 2023 at Kolhapur

For & on behalf respondent No. 1
Maharashtra Pollution Control Board



(J. S. Salunkhe)

Regional Officer- MPCB, Kolhapur

Advocate

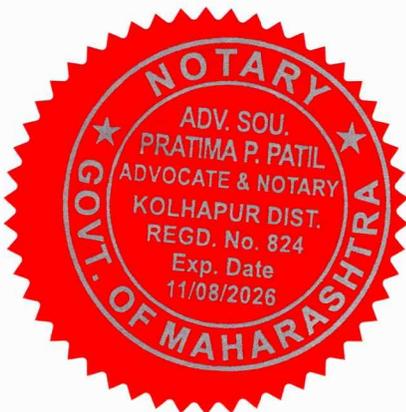
I solemnly affirm that J. S. Salunkhe
is my name & I have signed the affidavit
& put L.H.T.I. & that the contents of my
affidavit are true



Deponent



Notary



Patil
Sou. PRATIMA P. PATIL

Advocate & Notary

C.S.No.2335, Narayan Complex,
Near Shaniwar Post Office, Kolhapur.

Mob. 9422047545/7385157876

Notary Regi. Sr. No. 856

23/05/2023

Number of Corrections
on this page Nil ppp



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MAHARASHTRA POLLUTION CONTROL BOARD**REGIONAL OFFICE KOLHAPUR**

Phone : 0231-2652952 /2660448

Fax : 0231-2652952

Email : rokolhapur@mpcb.gov.in



Udyog Bhawan Near Collector Office,

Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Date: 06/03/2017

Consent No: RO-KOLHAPUR/CONSENT/1703000327/243/17.

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Ratnagiri Municipal Council,
S.No.1274/63, A/p-Ratnagiri,
Tal. & Dist. Ratnagiri.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent is granted for a period up to: Commissioning of STP or OR 5 years whichever is earlier.
2. The Consent is granted for collection, treatment and disposal of domestic sewage generated from your local body.

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the Council NIL
- (ii) The daily permitted quantity of sewage effluent from the Council 12560 M³
- (iii) Trade Effluent : NA
- (iv) Trade Effluent Disposal: NA
- (v) **Sewage Effluent Treatment:** The applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made under from time to time, whichever is stringent.



SRO Ratnagiri//O/S/04274000

Page 1 of 6

Sr	Parameter	Parameters Limit
		Limiting Concentration in mg/l, except pH
1	pH	6.5 to 9.0
2	BOD (mg/l)	Not more than 10
3	COD (mg/l)	Not more than 50
4	N-total (mg/l)	Not more than 10
5	TSS (mg/l)	Not more than 20
6	NH4-N (mg/l)	Not more than 5
7	Faecal Coliform (MPN/100 ml)	Less than 100

(vi) **The treated Sewage shall be disposed**

- 1) After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses as per condition no.12 of this consent.
- 2) If the local body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance:-
 - i. Will not cause the deterioration of sewers/drains.
 - ii. Will not cause any toxicity either at treatment works of enroute.
 - iii. Will not cause harmful effect on people working at treatment work or enroute.

The local body shall fully treat such industrial effluent to meet the above standards.

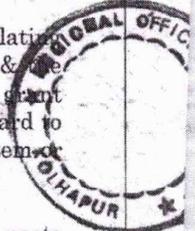
- 3) The board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The local body shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	15700.0 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling	...	00.00 CMD
(iv) Agriculture / Gardening	...	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment: NA

B) Standards for Emissions of Air Pollutants:

- (i) SPM/TPM Not to exceed 150 mg/Nm³.
(ii) SO₂ Not to exceed

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
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The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
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7. Conditions for D.G. Set:-NA**CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

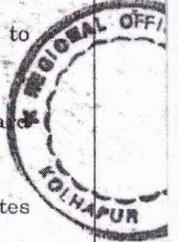
Sr. No.	Type Of Waste	Quantity	UOM	Disposal
		Nil		

- (ii) Treatment: - NIL

9. Municipal Council shall comply with following additional conditions:

- i) The Municipal Council shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
- ii) The Municipal Council shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
- iii) The municipal council shall submit MPCB, the Environmental statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.

- iv) The Municipal Council shall install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment shall be maintained. The applicant shall also submit a comparative statement of designed power and chemical consumptions vis-à-vis actual power and chemical consumption along with Environmental statement.
- v) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- vi) The Municipal Council shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- vii) The Municipal Council shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area/inhabitants.
- viii) The Municipal Council shall follow the directions issued by the Board dated 17.06.2015.
- ix) The Municipal Council shall comply with the provisions of Bio-Medical Wastes (M&H) Rules, 1998 (as amended).
- x) This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
- xi) At the inlet and outlet terminal, manholes with measuring devices in the form of Online flow measurement devices shall be provided in each STP and record of the Same shall be maintained. No effluent shall find its way other than in designed And provided collection system.
- xii) The Municipal Council shall obtain authorization and comply with the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.



- xiii) The Municipal Council shall at its own cost get the samples of untreated and treated sewage collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Kolhapur/Sub Regional Officer, Ratnagiri, Maharashtra Pollution Control Board, with a copy to the Board Office.
- xiv) A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
- xv) The Municipal Council shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the sewage without previous written permission of the Board Office.
- xvi) The Municipal Council shall obtain Consent to Operate before putting the STP in Operation.
- xvii) The Municipal shall provided facility for collection of samples to the Board staff at the terminal manhole.
- xviii) An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Council.

10. Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the Municipal Council.

11. This consent shall not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

12. You shall mandatorily sell the secondary treated sewage for the use of non Potable purpose, such as industrial process, railways and bus cleaning, flushing of toilets through dual piping, horticulture and irrigation. No potable water shall be allowed for such activities.

13. You shall also use methane gas from digester for captive power generation, so as to improve viability of STPs.

14. You shall enforce the dual piping system in new housing constructions for use of treatment sewage for flushing purpose.

15. You shall submit a time bound Action Plan for setting up sewerage system covering proper collection, treatment and disposal of sewage generated in the local/urban area to the Maharashtra Pollution Control Board within a period of 90-120 days.

✓ 16. The new sewage treatment plants, which will come in existence after the issuance of this consent shall be designed so as to achieve the suggested standards.

17. The Capital investment of the STP is Rs. 1300.0 Lacs.

(N.H. Shivangi)
Regional Officer Kolhapur

To,
M/s. Ratnagiri Municipal Council,
S.No.1274/63, A/p-Ratnagiri,
Tal. & Dist. Ratnagiri.



Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No	Date	Drawn On
1	50000/-	TXN1702001407	09/02/2017

Copy to:

The Sub Regional officer, M P C Board, Ratnagiri.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail: rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PD/RATG/ 06/2019

Date: 02/01/2019

The Chief Officer,
Ratnagiri Municipal Council
Ratnagiri Municipal Council,
Tal. & Dist -Ratnagiri

FT - 0160		
2019	01	25

Sub :- Prosecution Notice under section 43, 44 r.w Section 24, 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Ref :- 1. Consent to Establish u/s. 25 of Water (Prevention and Control of Pollution) Act, 1974 and u/s. 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization /Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008 vide letter dated 06.03.2017.
2. Authorization granted for 5 MT capacity Bio- Methanation and Electricity Generation plant vide letter dated 20.04.2017
3. Show cause notice dated 19.03.2018.
4. Proposal submitted by Sub Regional Officer, Ratnagiri dated 04.09.2018.

WHEREAS, it is obligatory on every Municipal authorities to obtained consent u/s. 26 of the Water (Prevention and Control of Pollution) Act 1974 and u/s. 21 of the Air (Prevention and Control of Pollution) Act, 1981 to regulates the discharge of effluent from the local body in the Water Pollution Prevention Area of Arabian sea river basin.

AND WHEREAS, complaint has been received from Murugwada Bundar villagers dated 27.10.2017 which has been investigated by the Sub Regional Officer, Ratnagiri and reported that you have failed to provide treatment system to generated sewage and also directly discharging untreated sewage into nalla which meets to Arabian Sea at Malbar Jetty and resulting into pollution. On the basis of Sub Regional Officer, Ratnagiri report, the Regional officer, Kolhapur had issued show cause notice calling upon calling upon why legal action under provisions of the Water (P & CP) Act, 1974 and Air (P & CP) Act , 1981 vide letter dated 21.11.2018.

AND WHEREAS, it has been further reported that you have obtained authorization under the Solid Wastes Management Rules, 2016 to operated 5MT capacity Bio Methanation and Electricity Generation plant which was valid upto 31.12.2017.

AND WHEREAS . the Sub Regional Officer, Ratnagiri has reported that at present there is open plot and no any construction or erection of plant and you are utilizing the site near unauthorized Salvi Stop, Ratnagiri for dumping of municipal solid wastes. The window composting has been provided for 10 MT bio degradable wastes which is not in operation due to rainy season and other wastes is unscientifically dumping at the site Nagarpalika has not provided treatment for the solid wastes.

for further followup
S. Chavan
1.1.19

AND WHEREAS , the Board has received complaint regarding unscientific disposal of municipal solid wastes on unauthorized site from Keshav Bhat, Janagruti Sanstha, Ratnagiri as well as from Murugwada Bandar villages regarding discharging of effluent which has been investigated by the Sub Regional Officer, Ratnagiri and reported that the Ratnagiri Municipal Council has not provided sewage treatment plant and sewage is disposed off through nalla in to Arabian Sea at Malabar Jetty.

AND WHEREAS , after examining the record of your case, the reports of the officers of the Board , I am satisfied that you have failed to dispose of Municipal Solid waste in scientific manner on authorised site as well as failed to provide STP & Sewage is being disposed off directly into Arabian Sea and causing pollution thereof.

AND WHEREAS ,you are hereby called upon to show cause as to why prosecution shall not be launched against your council and persons who are responsible for day to day affairs of the council under section 43,44 r.w section 24,25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 15 of the environment (Protection) Act, 1986 r/w. Municipal Solid Wastes Rules, 2016.

Your reply to the said show cause notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, necessary legal action shall be initiated against you further opportunity, which please note.

This is issued with the approval of Member Secretary of the Board.

L. Lohalkar
(Nagesh Lohalkar)
Regional Officer - Kolhapur

Copy submitted for information

1. Member secretary, MPCB, Mumbai for information.
2. Joint Director (WPC) MPCB Mumbai.
3. Regional Officer, MPCB Mumbai.
4. Law Officer (P & L Divn), MPCB, Mumbai

Copy f.w.c.s to i -for information and necessary follow up.

- ✓ Sub Regional Officer, MPCB, Ratnagiri - for information and necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://www.mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor.
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

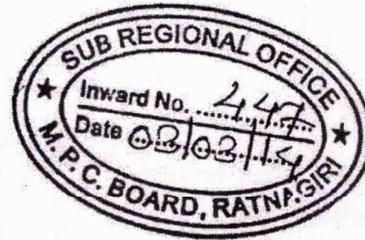
Consent order No: - BO/JD (WPC)/RO-KOP/HOD/ -

Date: 1.3.2014

WPC B /14 / 01900

To,

M/s. Vengurla Municipal Council,
 Sr. No. 594, A/p. Vengurla, Tal - Vengurla,
 Dist - Sindhudurg,



Subject: Consent to Establish.

Ref : 1. Your application dated: 04.05.2013

Your application forwarded by RO dated: 21.06.2013

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II & III annexed to this order:

1. The consent is granted for a period up to Commissioning of STP or five Years whichever is earlier.
2. The Consent is granted for collection, treatment and disposal of domestic sewage generated from your local body.
3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1.	Domestic effluent	2.5	As per schedule-I	Creek
2.	Trade effluent	Nil	N.A.	N. A.

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr.No.	Description of stack / source	Number of Stack	Standards to be achieved
-	-	-	-

5. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
6. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

Recd
05/03/14
M
FO. File





For and on behalf of the
Maharashtra Pollution Control Board

A handwritten signature in black ink, appearing to be "Bharat B. Nimbarte".

(Bharat B. Nimbarte)
Water Pollution Abatement Engineer
Joint Director (Water Pollution Control)

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
1	25,000/-	47407	15 April 2013	SBI

Copy to: Regional Officer Kolhapur and Sub-Regional Officer - Ratnagiri, MPCB.
They are directed to ensure the compliance of the consent conditions.

1. Chief Accounts Officer, MPCB, Mumbai.
2. CAC desk- / EIC for record & website updation purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

A) As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under,

Sr. No.	Name of STP	Quantity of sewage MLD
1.	Mandvi STP	2.5

B) The Applicant shall operate the Sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board (If any)
	Compulsory Parameters	Limiting Concentration in mg/l, except for pH
1.	pH	6.5 to 8.5
2.	Oil & Grease	Not to exceed 1
3.	BOD (3 days 27°C)	Not to exceed 3
4.	Dissolved Oxygen	Not less than 4
5.	Bioassay test on fish	90% survival of fish after first 96 hr in 100% effluent.
6.	Colour and Odour	No noticeable Colour or offensive Odour
7.	Faecal Coliform	No FC
8.	Total Coliform	200 TC/100 ml
9.	Turbidity	30 NTU
10.	Free Ammonia (as N)	Not to exceed 1.2
11.	Floating matter	Nothing obnoxious or detrimental for use purpose

C) The treated sewage shall be disposed

- 1) After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharge into creek. . .
- 2) The treated effluent disposal shall be at a point suggested by NIO.

If the local body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains
2. Will not cause any toxicity either at treatment works or enroute
3. Will not cause harmful effect on people working at treatment work or enroute.

The local body shall fully treat such industrial effluent to meet the above standards.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.



The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption Quantity
1.	Industrial Cooling, spraying in mine pits or boiler feed	Nil
2.	Domestic purpose	5 MLD
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and also to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
-	-	-	-	-	-	-	-

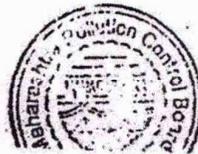
2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III**Proposed BG regime towards obtaining compliance of Environmental norms for local bodies: Consent for STP****Details of Bank Guarantees**

1. Municipal Council shall submit Bank Guarantee of ₹ 1 Lakh towards obtaining approval from National Institute of Oceanography for fixing the treated sewage disposal point for the STP and shall comply with the same.
2. The above bank Guarantee shall be submitted within 15 days from the date of receipt of the consent to Regional Office Kolhapur, MPC Board and all shall be valid for four months more than validity of the consent.



Schedule-IV**General Conditions:**

- 1) The Municipal Council should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
- 2) The Municipal Council should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
- 3) The Municipal Council should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
- 4) The Municipal Council should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a-vis actual power and chemical consumption along with Environmental statement.
- 5) Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
- 6) The Municipal Council should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 7) The Municipal Council should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- 8) The Municipal Council shall follow the directions issued by the Board dated 14.6.2010.
- 9) The Municipal Council shall follow the direction issued by the Board vide No. BO/P&L Divn./B-1334 dated 12.3.2013.
- 10) The Municipal Council shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
- 11) This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.



- 12) At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.
- 13) The Municipal Council shall obtain authorization and comply with the provisions of **Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto**, and the **Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto**, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
- 14) The Municipal Council shall at its own cost get the samples of untreated and treated sewage collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Kolhapur /Sub Regional Officer, Ratnagiri, Maharashtra Pollution Control Board, with a copy to the Board Office.
- 15) A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
- 16) The Municipal Council shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the sewage without previous written permission of the Board Office.
- 17) The Municipal Council shall obtain Consent to Operate before putting the STP in Operation.
- 18) The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Council
- 19) The Municipal Council shall provided facility for collection of samples to the Board staff at the terminal manhole.
- 20) An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Council.

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MAHARASHTRA POLLUTION CONTROL BOARD**REGIONAL OFFICE KOLHAPUR**

Phone : 0231-2652952 /2660448

Udyog Bhawan Near Collector Office,

Fax : 0231-2652952

Email : rokolhapur@mpcb.gov.in

Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Date: 06/10/2016

Consent No: MPCB/ROK/SROR/ 667 / 10154/16

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Malvan Municipal Council,
S.No.192, A/p-Malvan,
Dist. Sindhudurg.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent is granted for a period up to: Commissioning of STP or OR 5 years whichever is earlier.
2. The Consent is granted for collection, treatment and disposal of domestic sewage generated from your local body.
3. **CONDITIONS UNDER WATER ACT:**
 - (i) The daily quantity of trade effluent from the Council NIL
 - (ii) The daily permitted quantity of sewage effluent from the Council 2050 M³.
 - (iii) Trade Effluent : NA
 - (iv) Trade Effluent Disposal: NA
 - (v) **Sewage Effluent Treatment:** The applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made under from time to time, whichever is stringent.

Sr	Parameter	Parameters Limit
		Limiting Concentration in mg/l, except pH
1	pH	6.5 to 9.0
2	BOD (mg/l)	Not more than 10
3	COD (mg/l)	Not more than 50
4	N-total (mg/l)	Not more than 10
5	TSS (mg/l)	Not more than 20
6	NH4-N (mg/l)	Not more than 5
7	Faecal Coliform (MPN/100 ml)	Less than 100

(vi) **The treated Sewage shall be disposed**

- 1) After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. *as per condition no. 12 of this consent*
- 2) If the local body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance:-
 - i. Will not cause the deterioration of sewers/drains.
 - ii. Will not cause any toxicity either at treatment works of enroute.
 - iii. Will not cause harmful effect on people working at treatment work or enroute.

The local body shall fully treat such industrial effluent to meet the above standards.

- 3) The board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
 - 4) The local body shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	2510.0 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling	...	00.00 CMD
(iv) Agriculture / Gardening	...	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment: NA

B) Standards for Emissions of Air Pollutants:

- (i) SPM/TPM Not to exceed 150 mg/Nm³.
(ii) SO₂ Not to exceed

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
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The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
---------	---------------------	-----------------

7. Conditions for D.G. Set-NA**8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
		Nil		

- (ii) Treatment: - NIL

9. Industry shall comply with following additional conditions:

- 1) The Municipal Council shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
- 2) The Municipal Council shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
- 3) The municipal council shall submit MPCB, the Environmental statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.

- 4) The Municipal Council shall install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment shall be maintained. The applicant shall also submit a comparative statement of designed power and chemical consumptions vis-à-vis actual power and chemical consumption along with Environmental statement.
- 5) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 6) The Municipal Council shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 7) The Municipal Council shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area/inhabitants.
- 8) The Municipal Council shall follow the directions issued by the Board dated 17.06.2015.
- 9) The Municipal Council shall comply with the provisions of Bio-Medical Wastes (M&H) Rules, 1998 (as amended).
- 10) This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
- 11) At the inlet and outlet terminal, manholes with measuring devices in the form of Online flow measurement devices shall be provided in each STP and record of the Same shall be maintained. No effluent shall find its way other than in designed And provided collection system.
- 12) The Municipal Council shall obtain authorization and comply with the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.

- 13) The Municipal Council shall at its own cost get the samples of untreated and treated sewage collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Kolhapur/Sub Regional Officer, Ratnagiri, Maharashtra Pollution Control Board, with a copy to the Board Office.
 - 14) A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
 - 15) The Municipal Council shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the sewage without previous written permission of the Board Office.
 - 16) The Municipal Council shall obtain Consent to Operate before putting the STP in Operation.
 - 17) The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one months notice to the Municipal Council.
 - 18) The Municipal shall provided facility for collection of samples to the Board staff at the terminal manhole.
 - 19) An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Council.
10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the Municipal Council .
11. This consent shall not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- ✓ 12. You shall mandatorily sell the secondary treated sewage for the use of non Potable purpose, such as industrial process, railways and bus cleaning, flushing of toilets through dual piping, horticulture and irrigation. No potable water shall be allowed for such activities.
- ✓ 13. You shall also use methane gas from digester for captive power generation, so as to improve viability of STPs.
- ✓ 14. You shall enforce the dual piping system in new housing constructions for use of treatment sewage for flushing purpose.
- ✓ 15. You shall submit a time bound Action Plan for setting up sewerage system covering proper collection, treatment and disposal of sewage

generated in the local/urban area to the Maharashtra Pollution Control Board within a period of 90-120 days.

✓ 16. The new sewage treatment plants, which will come in existence after the issuance of this consent shall be designed so as to achieve the suggested standards.

17. The Capital investment of the STP is Rs. 233.91 Lacs.


(N.H. Shivangi)
Regional Officer Kolhapur

To,
M/s. Malvan Municipal Council,
S.No.192, A/p-Malvan,
Dist. Sindhudurg.

Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	2100/-	258176	21/11/2015	Union Bank of India
2	13000/-	012392	04/06/2016	Union Bank of India

Copy to:

The Sub Regional officer, M P C Board, Ratnagiri.

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MAHARASHTRA POLLUTION CONTROL BOARD**REGIONAL OFFICE KOLHAPUR**

Phone : 0231-2652952 /2660448

Udyog Bhawan Near Collector Office,

Fax : 0231-2652952

Email : rokolhapur@mpcb.gov.in

Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Date: 06/03/2017

Consent No: RO-KOLHAPUR/CONSENT/1703000316/242/17.

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

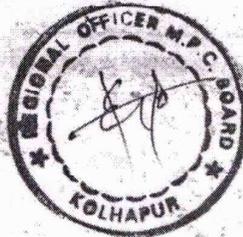
[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Sawantwadi Municipal Council,
S.No.158, A/p-Sawantwadi,
Tal. Sawantwadi, Dist. Sindhudurg.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent is granted for a period up to: Commissioning of STP or OR 5 years whichever is earlier.
2. The Consent is granted for collection, treatment and disposal of domestic sewage generated from your local body.
3. **CONDITIONS UNDER WATER ACT:**
 - (i) The daily quantity of trade effluent from the Council NIL
 - (ii) The daily permitted quantity of sewage effluent from the Council 2800 M³
 - (iii) Trade Effluent : NA
 - (iv) Trade Effluent Disposal: NA
 - (v) Sewage Effluent Treatment: The applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made under from time to time, whichever is stringent.



SRO Ratnagiri/IO/S/04274000

Page 1 of 6

Sr	Parameter	Parameters Limit
		Limiting Concentration in mg/l, except pH
1	pH	6.5 to 9.0
2	BOD (mg/l)	Not more than 10
3	COD (mg/l)	Not more than 50
4	N-total (mg/l)	Not more than 10
5	TSS (mg/l)	Not more than 20
6	NH4-N (mg/l)	Not more than 5
7	Faecal Coliform (MPN/100 ml)	Less than 100

(vi) **The treated Sewage shall be disposed**

- 1) After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses as per condition no.12 of this consent.
- 2) If the local body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance:-
 - i. Will not cause the deterioration of sewers/drains.
 - ii. Will not cause any toxicity either at treatment works of enroute.
 - iii. Will not cause harmful effect on people working at treatment work or enroute.

The local body shall fully treat such industrial effluent to meet the above standards.

- 3) The board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
 - 4) The local body shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	3500.0 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling	...	00.00 CMD
(iv) Agriculture / Gardening	...	00.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment: NA**B) Standards for Emissions of Air Pollutants:**

- (i) SPM/TPM Not to exceed 150 mg/Nm³.
(ii) SO₂ Not to exceed

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
---------	--------------	----------	-----

The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
---------	---------------------	-----------------

7. Conditions for D.G. Set:-NA**8. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
		Nil		

- (ii) Treatment: - NIL

9. Municipal Council shall comply with following additional conditions:

- i) The Municipal Council shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
- ii) The Municipal Council shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
- iii) The municipal council shall submit MPCB, the Environmental statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.

- iv) The Municipal Council shall install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment shall be maintained. The applicant shall also submit a comparative statement of designed power and chemical consumptions vis-à-vis actual power and chemical consumption along with Environmental statement.
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- vi) The Municipal Council shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- vii) The Municipal Council shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area/inhabitants.
- viii) The Municipal Council shall follow the directions issued by the Board dated 17.06.2015.
- ix) The Municipal Council shall comply with the provisions of Bio-Medical Wastes (M&H) Rules, 1998 (as amended).
- x) This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
- xi) At the inlet and outlet terminal, manholes with measuring devices in the form of Online flow measurement devices shall be provided in each STP and record of the Same shall be maintained. No effluent shall find its way other than in designed And provided collection system.
- xii) The Municipal Council shall obtain authorization and comply with the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.



- xiii) The Municipal Council shall at its own cost get the samples of untreated and treated sewage collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Kolhapur/Sub Regional Officer, Ratnagiri, Maharashtra Pollution Control Board, with a copy to the Board Office.
- xiv) A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
- xv) The Municipal Council shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the sewage without previous written permission of the Board Office.
- xvi) The Municipal Council shall obtain Consent to Operate before putting the STP in Operation.
- xvii) The Municipal shall provided facility for collection of samples to the Board staff at the terminal manhole.
- xviii) An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Council.

10. Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the Municipal Council.

11. This consent shall not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

12. You shall mandatorily sell the secondary treated sewage for the use of non Potable purpose, such as industrial process, railways and bus cleaning, flushing of toilets through dual piping, horticulture and irrigation. No potable water shall be allowed for such activities.

13. You shall also use methane gas from digester for captive power generation, so as to improve viability of STPs.

14. You shall enforce the dual piping system in new housing constructions for use of treatment sewage for flushing purpose.

15. You shall submit a time bound Action Plan for setting up sewerage system covering proper collection, treatment and disposal of sewage generated in the local/urban area to the Maharashtra Pollution Control Board within a period of 90-120 days.

16. The new sewage treatment plants, which will come in existence after the issuance of this consent shall be designed so as to achieve the suggested standards.

17. The Capital investment of the STP is Rs. 362.0 Lacs.

(N.H. Shivangi)
Regional Officer Kolhapur

To,
M/s. Sawantwadi Municipal Council,
S.No.158, A/p-Sawantwadi,
Tal. Sawantwadi, Dist. Sindhudurg.

Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No	Date	Drawn On
1	15000/-	TXN1702001556	10/02/2017

Copy to:

The Sub Regional officer, MPC Board, Ratnagiri.



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397(210)

Date : 11/09/2019

To
 Chief Officer,
 Ratnagiri Municipal Council,
 Ratnagiri

FT - 0132		
2019	09	19

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
2. H'ble NGT Order dated 20/09/2018 and 19/12/2018 in Original Application No.673 /2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted"
3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

Watey (FO)
 19.9.19

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 in Original Application No.673 /2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek/Sea.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 8.8 MLD out of that 0 MLD is treated or partially treated and 8.8 MLD of the sewage is discharging into the River/creek/Sea without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

- a) To submit the time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards for STPs.
- b) Prepare and furnish action plan for utilization of Treated sewage
- c) Why the Municipal Corporation shall not be levied by MPC Board the maximum amount of environmental compensation (Total capital cost component amount i.e. Rs. 10 Cr as well as O & M cost component i.e. Rs. 5 Lacs per day) recommended for untreated/partially treated sewage discharge as mentioned in the Hon'ble NGT order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India,

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer Kolhapur, MPCB / Sub-Regional Officer, Ratnagiri, MPCB - They are directed to serve the copy and take necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in

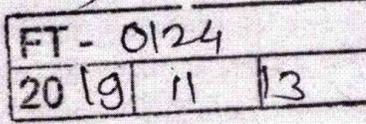


Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397C 212)

Date : 11/09/2019

To
 Chief Officer,
 Rajapur Municipal Council,
 Rajapur, Dist. Ratnagiri



Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
2. H'ble NGT Order dated 20/09/2018 and 19/12/2018 in Original Application No.673 /2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted"
3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

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WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

for further follow up
 Lortey (SO)
 (S)

11.11.19

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

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AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 2.0 MLD out of that 0 MLD is treated or partially treated and 2.0 MLD of the sewage is discharging into the River/creek/Sea without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

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For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendran, IAS)
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
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Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397 (231)

Date : 11 /09 /2019

To
 Chief Officer,
 Vengurla Municipal Council,
 Vengurla, Dist. Sindhudurg

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
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3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

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WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

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AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek/Sea.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 2.5 MLD out of that 0 MLD is treated or partially treated and 2.5 MLD of the sewage is discharging into the River/creek/Sea without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

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For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendran, IAS)
Member Secretary

Copy submitted to:

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Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer Kolhapur, MPCB / Sub-Regional Officer, Ratnagiri, MPCB - They are directed to serve the copy and take necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
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Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397 (230)

Date : 11/09/2019

To
 Chief Officer,
 Malvan Municipal Council,
 Malvan, Dist. Sindhudurg

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
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AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

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AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 1.5 MLD out of that 0 MLD is treated or partially treated and 1.5 MLD of the sewage is discharging into the River/creek/Sea without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

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For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

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Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
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MAHARASHTRA POLLUTION CONTROL BOARD

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Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397 (232)

Date : 11 /09 /2019

To
 Chief Officer,
 Sawantvadi Municipal Council,
 Sawantvadi, Dist. Sindhudurg

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
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Member Secretary

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MAHARASHTRA POLLUTION CONTROL BOARD

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Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 339FC 233)

Date : 11 /09 /2019

To
 Chief Officer,
 Kankavli Municipal Council,
 Kankavli, Dist. Sindhudurg

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
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.....

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 in Original Application No.673 /2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek/Sea.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 1.2 MLD out of that 0 MLD is treated or partially treated and 1.2 MLD of the sewage is discharging into the River/creek/Sea without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

- a) To submit the time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards for STPs.
- b) Prepare and furnish action plan for utilization of Treated sewage
- c) Why the Municipal Corporation shall not be levied by MPC Board the maximum amount of environmental compensation (Total capital cost component amount i.e. Rs. 10 Cr as well as O & M cost component i.e. Rs. 5 Lacs per day) recommended for untreated/partially treated sewage discharge as mentioned in the Hon'ble NGT order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India,

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer Kolhapur, MPCB / Sub-Regional Officer, Ratnagiri, MPCB - They are directed to serve the copy and take necessary follow up action.